

ITEM NO.12

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

13944/2016

(Arising out of impugned final judgment and order dated 14/10/2015
in WP No. 1508/2015 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

UNION OF INDIA AND ORS

Petitioner(s)

VERSUS

GAJENDRA TEWARI

Respondent(s)

I.A. 1/2016(with c/delay in filing SLP)

Date : 08/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. P.S. Narasimha, ASG

Mr. Mukul Singh, Adv.

Mr. T.N. Razdan, Adv.

Mr. D. S. Mahra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

There shall be stay of operation of the impugned
judgment, until further orders.

(DEEPAK MANSUKHANI)

(RAJINDER KAUR)

COURT MASTER

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